

RATIFIED

Minutes of M.No.24/10 held on 17.09.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 24/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not held on the scheduled date of 15.9.2009 as the technical member from DHI was on leave and actually convened on 17.09.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI present in the meeting clarified that they have recommended the case vide their U.O. No. 33(51)/08-TSW(B)/294 dt. 24.07.2009 based on a revised list of items submitted by the firm with their letter dt. 25.05.2009 wherein the firm either deleted or reduced the quantities of some import items. The Committee, after taking into account the revised list of import items, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI written comments referred to above as under:- 1. The value of import has reduced from US \$ 243,66,000/- to US \$ 38,46,067.5/-. 2. The description of item no. 9 may be changed to “Mechanical items namely screws, shafts, nuts, coupling, discs and bellows. 3. The description of item No. 20 may be changed to “Shot blast Accessories namely steel shots”. 4. The description of item no. 27 may be changed to “Field Mounting Devices namely different types of sensors”. 5. All the items proposed for import are components and the same may be allowed under GN-4. The Regional Authority may take necessary action accordingly.			

	Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on			

2	17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The export weight of 90.976 MT may be incorporated in the licence. 2. The firm proposes to import only one raw material i.e non-alloy steel plates. Considering the type and process of manufacture, total requirement comes to 62.3 MT and the same may be allowed inclusive of 5% wastage. 3. Components may be allowed for import under GN-4. The Regional Authority may take necessary action accordingly.
---	--

3	Case No.:22/30/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00494/AM08/	RLA File :04/24/040/00201/AM08/	Lic.No/Date:0410091443 09.10.2007	Defer Date: 27.10.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that licence is cross linked with another approved BHEL, Ranipet case. The Committee, therefore, advised the Member Secretary to sort it out and to relist the case on 27.10.2009.			

4	Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the MOS informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

5	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the MOS informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

6	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the MOS informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

7	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the MOS informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

8	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that the firm has not furnished the required information in their reply despite reminder. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with following information and relist that case on 03.11.2009:- Basis/documentary evidence in support of use of 146 Nos. of Flanges in the export product.			

9	Case No.:116/52/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01193/AM08/	RLA File :05/24/040/00678/AM08/	Lic.No/Date:0510212742 29.11.2007	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(54)/08-TSW(B)/359 dated 14.9.09. The Committee, after deliberating upon the DHI recommendation, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item No.3 may be allowed with 2% wastage based on SION at C-1799. 2. Rest of import items may be allowed as per DHI Comments as under:- - Export weight of item no 1 is 0.486 kg each and that of item no 2 is 0.462 kg and the same may be incorporated in the licence. - Item no 1 and 4 to 6 of import are consumables and the same may be restricted to 5% of FOB value of export. - Item no 2 and 7 may be allowed under GN-4 and 252000 numbers each may be allowed. - Item no 8 may be allowed under GN-4 and 146000 numbers each may be allowed. - The firm has not given calculation or justification for higher wastage. So this Office recommends for 5% wastage. The firm's entitlement comes to 41.6MT. The specification of the item may be given as "Zn-Al-Mg-Alloy coated steel sheet in coil." (Item no 9). - The firm had at first asked for import of pipe {item no 10} but now Ube Nylon. Justification of import is not available. The details of the item of import like dimension of pipe etc are not available. Hence this item may be deleted. The Regional Authority may take necessary action accordingly.			

	Case No.:29/17/80-ALC2/2009	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
--	-----------------------------	-----------------------------------	--	----------------------

10	HQ File :01/80/050/00256/AM10/	RLA File :07/24/040/00645/AM08/	Lic.No/Date:0710054948 12.12.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI present in the meeting informed the Committee that norms for the similar authorization No. 0710059209 dt. 19.08.2008 of the applicant firm has already been ratified by the NC in its Meeting No.02/10 held on 16.04.2009. He has recommended to ratify the norms of this authorization based on norms fixed against the said authorization. The Committee accordingly decided to apply the same norms in respect of the subject advance authorization.			
	The Regional Authority may take necessary action accordingly.			

11	Case No.:42/40/81-ALC2/2007	Party Name:TIL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 24.8 MT containing 13.697 MT of imported Steel Sheet/Plates may be added with the quantity of export product. 2. Quantity of import item at S.No.82 may be allowed as 0.284 MT. 3. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 84 and 85 and their total quantity may be allowed within 14.382 MT inclusive of wastage of 5%. 4. Rest of import items from S.Nos. 1 to 81, 83 & 86 are components and may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

12	Case No.:6/42/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00633/AM08/	RLA File :11/24/040/00045/AM08/	Lic.No/Date:1110016603 27.12.2007	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that firm vide their letter No. NSAIL/AD HOC/2009 dt. 14.08.2009 informed the subject advance authorization has been surrendered by them and RA has accordingly cancelled the authorization. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:25/17/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00252/AM10/	RLA File :07/24/040/00611/AM08/	Lic.No/Date:0710055125 28.12.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

13	17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.
----	--

14	Case No.:81/52/80-ALC2/2007	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01158/AM08/	RLA File :07/24/040/00707/AM08/	Lic.No/Date:0710055379 10.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- - Quantity of Continuous Cast Tubes (85.6 MM OD x 68.00 MM ID x 3.048 MTRS Length) may be allowed as 3272 Kg. with 33% wastage after taking 50% recovery. - Quantity of Continuous Cast Tubes (91.694 MM OD x 73.406 MM ID x 3.080 MTRS Length) may be allowed as 4708 Kg. with 33% wastage after taking 50% recovery. The Regional Authority may take necessary action accordingly.			

15	Case No.:112/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01189/AM08/	RLA File :05/24/040/00804/AM08/	Lic.No/Date:0510215182 18.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. - The export weight of 197.46MT may be incorporated in the licence. - The firm proposes to import only one raw material i.e non-alloy steel plates of weight 155 MT. Considering the type and process of manufacture, total requirement comes to 146.5 MT and the same may be allowed inclusive of 5% wastage. - Components may be allowed for import under GN-4. The Regional Authority may take necessary action accordingly.			

	Case No.:123/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
--	------------------------------	--	--	----------------------

16	HQ File :01/80/050/01200/AM08/	RLA File :05/24/040/00817/AM08/	Lic.No/Date:0510215372 24.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	1. The description of export product may be amended to read as “painted steam drum, hanger straps and internals” and its weight of 137 MT may be incorporated in the licence. 2. Quantity of import item no. 1 may be allowed as 112.7 MT inclusive of 3% wastage as applied by the firm. 3. Quantity of import item no. 2 i.e. two numbers of dished ends of weight 14.1 MT may be allowed inclusive of 4% wastage as applied by the firm. 4. Import item no 3 and 4 are welding material and firm has sought 3.9 MT each of them. The quantity applied is within the norms and may be allowed as applied by the firm. 5. Item no 5 to 10 of import are components and the same may be allowed under GN-4 for the Engineering Products. 6. Import item no 11 to 14 are painting material. The total value of import for these items may be restricted to 1.8% of the FOB value of export. The Regional Authority may take necessary action accordingly.			

17	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that DHI has, vide their U.O.No.3(141)/09-TSW(B)/362 dt.14.9.09, informed that the norms could not be recommended as the firm has not submitted complete information in their reply dt.29.04.09. Since, the required information is not given despite specific directions and reminders, it was decided by the Committee to advise the firm to appear before the NC alongwith complete information to explain their case in person otherwise their case will be rejected. The case may be relisted on 03.11.2009.			

18	Case No.:51/52/80-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01128/AM08/	RLA File :02/24/040/00283/AM08/	Lic.No/Date:0210108677 30.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at. S.Nos. 1 & 2 may be specified as 16755 Kgs. and 5161 Kgs. respectively. 2. Quantities of import items from S.Nos. 1 to 7 may be allowed as 1131 Kgs., 481 Kgs., 1476 Kgs., 455 Kgs., 2156 Kgs., 5353 Kgs. & 852 Kgs. respectively. The Regional Authority may take necessary action accordingly.			

	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01132/AM08/	RLA File :24/24/040/00215/AM08/	Lic.No/Date:2410020774	Defer Date: 10.11.2009

19	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00213/AM08/	Lic.No/Date:3410020/14 07.02.2008	Defer Date: 10.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.				

20	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that DHI has, vide their U.O.No.3(141)/09-TSW(B)/360 dt.14.9.09, informed that the norms could not be recommended as the firm has not submitted complete information in their reply dt.29.04.09. Since, the required information is not given despite specific directions and reminders, it was decided by the Committee to advise the firm to appear before the NC alongwith complete information to explain their case in person otherwise their case will be rejected. The case may be relisted on 03.11.2009.			

21	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

Case No.:16/50/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
HQ File :01/80/050/01073/AM08/	RLA File :32/24/040/00083/AM08/	Lic.No/Date:3210037368 27.02.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
1. Description and quantities of export product namely may be specifies as under:			
Parts of Centrifugal Pump AISI 316 Gr namely			
Description	Part No.	Quantity (in Nos.)	Net Weight (in Kgs.)
Impeller Assembly -1	4067001	3200	320.64
Impeller Assembly -1 Bush Stage	4067003	3200	319.04
Impeller Assembly - 2	4001281	9600	1197.12
Impeller Assembly - 4	4001283	23040	2813.18
Impeller Assembly - 8	4001285	9600	1512.00
Stage casing assembly w/o return	4001265	9072	1418.86

22	guide vane & with PTFE – 2/4*			
	Stage casing assembly w/o return guide vane & with PTFE – 8*	4001267	2592	453.60
	Stage casing assembly with return guide vane & with PTFE – 2/4*	4001269	12096	3246.57
	Stage casing assembly with return guide vane & with PTFE – 8*	4001271	5184	1498.18
	Bush Stage casing assembly with return guide vane & with PTFE – 2/4*	4001273	3024	868.49
	Bush Stage casing assembly with return guide vane & with PTFE – 8*	4001275	2592	787.45
	Upper Stage casing with return guide vane & with PTFE – 2/4*	4005367	1620	593.57
	Upper Stage casing with Return guide vane & with PTFE – 8*	4005370	1620	601.02
	Upper Stage casing with Return guide vane & w/o PTFE – 2/4 m3	4001259	1620	554.04
	Upper Stage casing with Return guide vane & w/o PTFE – 8 m3	4001261	1620	550.80
	Spacer 1m3	4067900	10950	21.90
	Spacer 2/4 m3	4001277	75000	300.00
	Spacer 8 m 3	4001278	45000	270.00
	Total		220630 Nos.	17326 Kgs

2. Word” relevant” may be prefixed with the description of import item and its quantity may be allowed as 24.949 MT inclusive of 44 % wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

23	Case No.:19/12/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00385/AM09/	RLA File :05/24/040/00822/AM08/	Lic.No/Date:0510217071 27.02.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the complete information point wise by 30.10.09 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.:-			

	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682	Defer Date: 10.11.2009

24			12.03.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

25	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DC(MSME) present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 03.11.2009.			

26	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

27	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the MOS informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

28	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case rejected
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that the DHI has informed vide their U.O.No.3(62)/09-TSW(B) dt.16.9.09 that norms could not be recommended as the firm has submitted incomplete information in their letter dated 27.5.09. The Committee accordingly decided to reject the case on the ground that the firm did not furnish complete information in their reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The R.I.A may take necessary action accordingly.			

29	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI informed the Committee that the reply handed over during the meeting dt. 21.07.2009 relate to another case. The Committee therefore handed over the relevant reply to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

30	Case No.:4/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case rejected
	HQ File :01/80/050/00480/AM09/	RLA File :02/24/040/00032/AM09/	Lic.No/Date:0210113458 11.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that the DHI has informed vide their U.O.No.3(62)/09-TSW(B) dt.16.9.09 that norms could not be recommended as the firm has submitted incomplete information in their letter dated 27.5.09. The Committee accordingly decided to reject the case on the ground that the firm did not furnish complete information in their reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

31	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

32	Case No.:6/14/80-ALC2/2008	Party Name:LIFELONG INDIA LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00482/AM09/	RLA File :05/24/040/00099/AM09/	Lic.No/Date:0510222158 13.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(87)/08-TSW(B)/302 dated 4.8.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The part number "10355409-1035412" may be added to of export item no 1. 2. The part number "10355413-1035412" may be added to of export item no 2.			

2. The part number “10355413-10355416” may be added to of export item no 2.
3. The firm has stated that the export weight of item no 3 to be 0.012 kg per piece. Hence export weight of item no 3 may be amended to 2400kg.
4. Word “Polypropylene” may be added in the description of the import item and its quantity may be allowed as 12,460 kg. inclusive of 5% wastage.

The Regional Authority may take necessary action accordingly.

33	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

34	Case No.:16/14/80-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00492/AM09/	RLA File :31/24/040/00059/AM09/	Lic.No/Date:3110034022 16.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(01)08-09/ME dated 3.8.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. After taking clue from SION at A-1006, the quantity of mild steel plates may be allowed as 16.92 MT with 4% wastage. The Regional Authority may take necessary action accordingly.			

35	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

36	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, however, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA	Meet No/Date:24/80-ALC2/2009	Status:Case deferred
--	-----------------------------	--	------------------------------	----------------------

	LIMITED	15.09.2009	
HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 03.11.2009
37	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that DHI has, vide their U.O.No.3(141)/09-TSW(B)/361 dt.14.9.09, informed that the norms could not be recommended as the firm has not submitted complete information in their reply dt.29.04.09. Since, the required information is not given despite specific directions and reminders, it was decided by the Committee to advise the firm to appear before the NC alongwith complete information to explain their case in person otherwise their case will be rejected. The case may be relisted on 03.11.2009.		

	Case No.:45/14/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00521/AM09/	RLA File :04/24/040/00079/AM09/	Lic.No/Date:0410096647 20.06.2008	
38	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(47)/08-TSW(B)/353 dated 7.9.09 recommending the norms based on the information submitted by the firm vide their letter of 29-07-09 and 12-05-09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- The firm has stated that one number of 45 TPH water tube boiler with basic structures consists of 98 items for which they propose to import 15 items which consists of raw material, components and spares. 1. Firm vide their letter of 12-05-09 forwarded a list of items and stated that 37 items are manufactured from Hot rolled plate. (Import item no 1). These 37 items with export weight as given by the firm may be incorporated in the licence. 2. According to firm, 29 items are manufactured from steel pipes. (Import item no 2 & 3). These 29 items with export weight as given by the firm may be incorporated in the licence. 3. Import item no 1 may be allowed as applied for. 4. Import item no 2 & 3 may be allowed at 116,173 kg with 2% wastage. 5. Import item no 4 is CS Castings and may be allowed as applied for. 6. Import item no 5 is welding material and the same may be allowed as applied for. 7. Import item no 6 to 13 are components. There is no manufacturing activity involved for these items. So items 6 to 13 of import may be deleted. 8. The firm has not given the justification of import for paints. The same may hence be deleted. 9. Spares proposed for import may be allowed as per spares policy. 10. List of items enclosed with firm's letter dt. 12-05-09 may be forwarded to RA alongwith the letter. The Regional Authority may take necessary action accordingly.			

	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 03.11.2009

39	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that DHI has, vide their U.O.No.3(141)/09-TSW(B)/363 dt.14.9.09, informed that the norms could not be recommended as the firm has not submitted complete information in their reply dt.29.04.09. Since, the required information is not given despite specific directions and reminders, it was decided by the Committee to advise the firm to appear before the NC alongwith complete information to explain their case in person otherwise their case will be rejected. The case may be relisted on 03.11.2009.		
----	---	--	--

40	Case No.:53/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312 03.07.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

41	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

42	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(116)/09-TSW(B)/343 dated 1.9.09 informing that they have recommended the norms based on the available information as the firm has furnished incomplete reply. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The total weight of the export product is 2651.5MT and the same may be incorporated in the licence. 2. Item no 1 is recommended at 776.3MT with 5% wastage.. 3. Item no 2 is recommended at 67690 kgs with 4.94% wastage. (As applied for). 4. Item no 3 is recommended 1360000 meters of SS welded and cold drawn pipes with wastage of 2%. (As applied for). Weight 1094.6 MT may be incorporated. 5. Item no 4 is recommended of 2300 meters of seamless pipes with wastage of 2%. (As applied for). Weight 28.6 MT may be incorporated. 6. Item no 5 is divided into item 5A and item 5B. Item 5A is tube sheet and 37 tube sheets are recommended with weight of 373.7MT and with 48% net wastage. Item no 5B is forgings and 810 forgings are recommended of weight 259.2 MT with wastage of 1.65% (As applied for). 7. Item no 6 is divided into item 6A and item 6B. Item no 6A is dished end and allowed import of 29 number of dished ends with net wastage of 20% with 20% recovery.(The firm has applied for 30 dished end). Item no 6B is test coupons and allowed import as applied for. 8. Item no 7 to 9 are components and the same may be allowed under GN-4.			

9. Item No 10 is bars and rods etc on which the firm has sought negligible wastage and may be allowed as applied for.
10. The firm has not given the thickness of plates proposed for import. Based on the information given, the entitlement for welding comes to 51.15MT. The requirement for overlaying is 5.68 MT and total entitlement is 57.18 MT. Accordingly, 40 MT of welding electrode, 17.18 MT of welding wires and 17.18 MT of flux is allowed.
11. The firm has sought cutting tools of value Rs 2.8 crores which comes as 2.47 % of FOB value of export. This Office recommends import as applied for.

The Regional Authority may take necessary action accordingly.

43	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that the firm has furnished their reply but the copy of same has not been addressed to DIT. The Committee accordingly decided to forward the copy of firm's reply to DIT under intimation to the firm for examination and submission of comments. The case may be re-listed on 10.11.2009.			

44	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814 08.08.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

45	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

46	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on			

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.

47	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that the C&PC has furnished written comments but feel that comments of DIT are also required . The Committee accordingly decided to remind DIT to expedite their comments. The case may be re-listed on 10.11.2009.			

48	Case No.:56/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case closed
	HQ File :01/80/050/01750/AM09/	RLA File :03/95/040/00439/AM09/	Lic.No/Date:0310482570 13.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The committee noted that firm has requested to allow them to add one more export product i.e. “Cobalt Sulphate” to enable them to fulfill the export commitment under the subject authorization. The representative of the DC (MSME) present in the meeting suggested to ratify the norms of the export item “Cobalt Metal” based on earlier NC decisions in the similar cases taken as per subcommittee report and inputs for “Cobalt Sulphate” can be allowed as per SION- A1096. The Committee, also noted that there are other similar requests from the firm in case of other advance authorizations. After deliberations the Committee decided that DES-I Division of DGFT may put up issue of Cobalt Sulphate in all such cases on file for approval of DG, as SION A-1906 pertains to other NC. The case may be closed on the part of NC. 1. Norms for the export product “Cobalt Metal” may be ratified as per the sub-committee report as under:- (i) The word “(containing cobalt 52640 KG)” may be deleted from the description of import item no. 1 and its quantity may be allowed as 49820 kg. (ii) Quantity of import item no. 2 may be allowed as 203980 kg. (iii)The description of import item no. 3 may be amended to read as “Superior Kerosene Oil” and its quantity may be allowed as 5680 lts. (iv)Quantity of import item no. 4 may be allowed as 4042 kg. The Regional Authority may take necessary action accordingly.			

49	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC since they have to explain different wastages as per SDL 11 . The case may be relisted on 03.11.2009.			

50	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

51	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts otherwise their case will be rejected. The case may be relisted on 03.11.2009.			

52	Case No.:49/46/80-ALC2/2008	Party Name:EUROSLOT INDIA PVT LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case rejected
	HQ File :01/80/050/01743/AM09/	RLA File :03/94/040/00496/AM09/	Lic.No/Date:0310486901 18.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

53	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the MOS informed the Committee that their examination is not yet complete. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

54	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on			

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.

55	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

56	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

57	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts otherwise their case will be rejected. The case may be relisted on 03.11.2009.			

58	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DHI present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts otherwise their case will be rejected. The case may be relisted on 03.11.2009.			

	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375	Defer Date: 10.11.2009

59			07.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. Member Secretary informed the committee that M/o Defence had requested over phone for copy of application since the same was not readily available with them. Accordingly one more set of firm's application has been forwarded to M/o Defense. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.			

60	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 03.11.2009.			

61	Case No.:41/30/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01171/AM09/	RLA File :05/24/040/00335/AM09/	Lic.No/Date:0510229084 10.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. - The description of export product may be amended to read as "painted steam drum, hanger straps and internals" and its weight of 756 MT may be incorporated in the licence. - Quantity of import item no. 1 may be allowed as 160 MT inclusive of 3% wastage as applied by the firm. - The firm has sought 3% wastage on item no 2 to 4. NC agrees to firm's request for import of 8 numbers of dished end of weight 11 MT.(Item no 2). Item no 3 and 4 may be allowed at 4 MT and 9 MT respectively as applied by the firm. - Item no 5 and 6 are welding material and firm has sought 5MT each of them. The quantity applied is with in the norms, hence, allowed as applied by the firm. - Item no 7 to 10 of import are painting material. The total value of import for these items may be restricted to 1.6% of the FOB value of export. - Item no 11 and 12 of import are components and the same may be allowed under GN-4. - Item no 13 and 14 may be allowed as applied for. However weight of item no 13 is 2.1 MT and that of 14 is 0.8 MT and the same may be incorporated in the licence. The Regional Authority may take necessary action accordingly.			

	Case No.:59/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01753/AM09/	RLA File :03/95/040/00649/AM09/	Lic.No/Date:0310491157 21.10.2008	Defer Date: 10.11.2009

62	21.10.2008		
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DC (MSME) present in the meeting suggested to ratify the norms of the export item “Cobalt Metal” based on earlier NC decisions in the similar cases taken as per subcommittee report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The word “(containing cobalt 61600 Kgs)” may be deleted from the description of import item no. 1 and its quantity may be allowed as 58300 kg. 2. Quantity of import item no. 2 may be allowed as 238700 kg. 3. The description of import item no. 3 may be amended to read as “Superior Kerosene Oil” and its quantity may be allowed as 7700 lts. 4. Quantity of import item no. 4 may be allowed as 4730 kg. The Regional Authority may take necessary action accordingly.		

63	Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	Defer Date: 10.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.				

64	Case No.:42/46/80-ALC2/2008	Party Name:FLUIDLINE VALVES CO. PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case rejected
	HQ File :01/80/050/01736/AM09/	RLA File :03/94/040/00742/AM09/	Lic.No/Date:0310495010 20.11.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

65	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 10.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. Member Secretary informed the committee that M/o Defence had requested over phone for copy of application since the same was not readily available with them. Accordingly one more set of firm’s application has been forwarded to M/o Defence. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.				

Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:24/80-ALC2/2009	Status:Case deferred
-----------------------------	--------------------------------------	------------------------------	----------------------

66			15.09.2009	
	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

67	Case No.:42/38/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved																								
	HQ File :01/80/050/01541/AM09/	RLA File :05/24/040/00573/AM09/	Lic.No/Date:0510232246 08.12.2008																									
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(67)/07-TSW(B)/357 dated 10.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. 1. The description of export and the quantity of export (Both in number and weight) reported by the firm vide their letter dt. 14.05.2009 may be as given below may be incorporated in the licence. <table border="1"> <thead> <tr> <th>Sl no</th><th>Export item</th><th>Quantity in No</th><th>Weight per pc in kg</th><th>Total Quantity in kg</th></tr> </thead> <tbody> <tr> <td>1</td><td>outer pipe right part no 35.4-05338.51</td><td>51,750</td><td>0.16</td><td>8280</td></tr> <tr> <td>2</td><td>outer pipe left part no 35.4-05338.52</td><td>51,750</td><td>0.15</td><td>7762.5</td></tr> <tr> <td>3</td><td>outer pipe II part no 35.4-05338.53</td><td>103,500</td><td>0.210</td><td>21735</td></tr> <tr> <td>4</td><td>Inner pipe part no 35.4-05338.50</td><td>106940</td><td>0.335</td><td>35824.9</td></tr> </tbody> </table> The second raw material is used for manufacture of the first three export items and the first raw material is used for the manufacture of the last export item. The firm is importing pipes as cut to sizes. Accordingly import item may be allowed as under:- (i) The specification of the pipe “dia 38 mm, thickness 1.2 mm” may be added in the import item no 1 and its quantity may be allowed at 36541 kg with 2% wastage. (ii) The specification of the pipe “dia 48 mm, thickness 1.2 mm” may be added in the import item no 2 and its quantity may be allowed as 38533 kg with 2% wastage. The Regional Authority may take necessary action accordingly.				Sl no	Export item	Quantity in No	Weight per pc in kg	Total Quantity in kg	1	outer pipe right part no 35.4-05338.51	51,750	0.16	8280	2	outer pipe left part no 35.4-05338.52	51,750	0.15	7762.5	3	outer pipe II part no 35.4-05338.53	103,500	0.210	21735	4	Inner pipe part no 35.4-05338.50	106940	0.335
Sl no	Export item	Quantity in No	Weight per pc in kg	Total Quantity in kg																								
1	outer pipe right part no 35.4-05338.51	51,750	0.16	8280																								
2	outer pipe left part no 35.4-05338.52	51,750	0.15	7762.5																								
3	outer pipe II part no 35.4-05338.53	103,500	0.210	21735																								
4	Inner pipe part no 35.4-05338.50	106940	0.335	35824.9																								

68	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 10.11.2009

68	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.		
----	--	--	--

69	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

70	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

71	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059 11.12.2008	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.			

72	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

	Case No.:13/46/80-ALC2/2008	Party Name:DEKOR TECHNIK INDIA PLTD.	Meet No/Date:24/80-ALC2/2009	Status:Case approved
--	-----------------------------	--------------------------------------	------------------------------	----------------------

		15.09.2009	
	HQ File :01/80/050/01707/AM09/	RLA File :07/24/040/00581/AM09/	Lic.No/Date:0710062563 27.01.2009
73	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product may be modified as "Horizontal Belt Filter 91.5 sq. meters". 2. Net weight of export product may be specified as 232.35 MT. 3. Import items from S.Nos. 1 to 8 may be allowed on net to net basis with accountability clause. 4. Import items from S.Nos. 9 to 11 and 14 to 18 may be allowed as 1.05 kgs./kg. content in the export product. 5. Total quantity of import items at S.No.12 & 13 put together may be allowed as 10340 Kgs. inclusive of wastage of 5%. The Regional Authority may take necessary action accordingly.		

	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	Defer Date: 10.11.2009
74	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The Committee also decided to forward a copy of firm's application to DC(MSME) for examination and submission of comments. The case may be re-listed on 10.11.2009.			

	Case No.:21/46/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01715/AM09/	RLA File :05/24/040/00666/AM09/	Lic.No/Date:0510235156 28.01.2009	
75	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- Export Product no 1-Part no-84595, weight 10500 gms Export Product no 2-Part no-86110, weight 1750 gms Export Product no 3-Part no-86278, weight 650 gms 1. Cell density of 600 cells per square inch in the import item no.1 may be incorporated and its quantity may be allowed as 625.3 liters with 2% wastage. 2. Item no 2,3 and 4 are components and may be allowed on net to net basis. The weight of item no 2 as 91.65 kg, that of item no 3 as 99.84 kg and item no 4 as 455 kg may be incorporated in the licence. 3. Cell density of 330 cells per square inch in the import item no. 5 and its quantity may be allowed as 3631 liters with 2% wastage. 4. The firm has stated that it will not import SS foil duty free. So the same (item no-6) may be deleted. 5. Quantity of import item no 7 may be allowed as 2730 gms of platinum or 5385 gms of platinum salt as applied for with out any wastage.			

6. Quantity of import item no 8 may be allowed as 203.3 kg with 5% wastage.

The Regional Authority may take necessary action accordingly.

76	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

77	Case No.:26/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01720/AM09/	RLA File :03/95/040/00879/AM09/	Lic.No/Date:0310504917 02.02.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.			

78	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.			

79	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

	Case No.:53/46/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case closed
	HQ File :01/80/050/01747/AM09/	RLA File :07/24/040/00599/AM09/	Lic.No/Date:0710062744	

80			04.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.			
	The Regional Authority may take note of the NC decision for information.			

81	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

82	Case No.:29/1/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01852/AM09/	RLA File :31/21/040/00399/AM09/	Lic.No/Date:3110037568 03.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

83	Case No.:4/1/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01827/AM09/	RLA File :04/24/040/00261/AM09/	Lic.No/Date:0410102815 09.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

84	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. Accordingly it was decided to defer the case			

and to relist on 10.11.2009.

85	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.			

86	Case No.:15/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00764/AM09/	Lic.No/Date:0510238079 17.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

87	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

88	Case No.:28/1/80-ALC2/2009	Party Name:BADVE AUTOCOMPS PVT.LTD,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01851/AM09/	RLA File :31/24/040/00329/AM09/	Lic.No/Date:3110037728 18.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

	Case No.:31/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
--	----------------------------	--	--	----------------------

89	HQ File :01/80/050/01854/AM09/	RLA File :32/21/040/00179/AM09/	Lic.No/Date:3210040016 19.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda generated through the NIC on line system without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application and also furnish the clarification sought by the NC in its meeting dt. 21.07.2009 at the earliest. The Committee also decided to endorse the letter to the firm. The case may be relisted on 10.11.2009.			

90	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda generated through the NIC on line system without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application and also furnish the clarification sought by the NC in its meeting dt. 21.07.2009 at the earliest. The Committee also decided to endorse the letter to the firm. The case may be relisted on 10.11.2009.			

91	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

92	Case No.:19/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01842/AM09/	RLA File :05/24/040/00761/AM09/	Lic.No/Date:0510238449 20.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Export Product –Part no-85568, weight 650 gms 1. Quantity of import item no. 1 may be allowed as 5661.6 gms of platinum or 11166 gms of platinum salt as applied for with out any wastage. 2. Quantity of import item no 2 may be allowed as 759 kg with 5% wastage. The Regional Authority may take necessary action accordingly.			

93	Case No.:20/1/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01843/AM09/	RLA File :05/24/040/00783/AM09/	Lic.No/Date:0510238548 20.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Pipe Length 1860 mtrs.” and “Pipe length 1740 Mtrs.” may be specified with the quantities of export products at Sl. No.1 & 2 respectively. 2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5, 8, 10 & 12. 3. Quantity of import item at S.No.1 may be allowed as 12.84 MT. (896 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 5.083 MT. (2002 Nos.) on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 6.13 MT. (1002 Mtrs..) inclusive of 2% wastage. 6. Quantity of import item at S.No.4 may be allowed as 3.8 MT (2845 Nos.) on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 7.87 MT inclusive of 2% wastage. 8. Quantity of import item at S.No.6 may be allowed as 0.36 MT. 9. Quantity of import item at S.No.7 may be allowed equal to quantity of Welding Wire at S.No. 6 of import item. 10. Quantity of import item at S.No.8 may be allowed as 11.01 MT inclusive of 2% wastage. 11. Quantity of import item at S.No.9 may be allowed as 4.42 MT on net to net basis. 12. Quantity of import item at S.No.10 may be allowed as 6.13 MT inclusive of 2% wastage. 13. Quantity of import item at S.No.11 may be allowed as 3.8 MT on net to net basis. 14. Quantity of import item at S.No.12 may be allowed as 7.87 MT inclusive of 2% wastage. 15. Quantity of import item at S.No.13 may be allowed as 0.33 MT. 16. Quantity of import item at S.No.14 may be allowed equal to quantity of Welding Wire at S.No. 13 of import item. 17. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

94	Case No.:34/1/80-ALC2/2009	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01857/AM09/	RLA File :34/24/040/00192/AM09/	Lic.No/Date:3410023781 20.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

95	Case No.:35/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01858/AM09/	RLA File :34/24/040/00213/AM09/	Lic.No/Date:3410023782 20.03.2009	Defer Date: 10.11.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.

96	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. Accordingly it was decided to defer the case and to relist on 10.11.2009.			

97	Case No.:22/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01845/AM09/	RLA File :05/24/040/00772/AM09/	Lic.No/Date:0510238640 23.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B) dated 15.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- Export Product –Part no-86110, weight 1750 gms. 1. Cell density of 330 cells per square inch may be incorporated in the import item no.1 and its quantity may be allowed as 7790 liters with 2% wastage. The Regional Authority may take necessary action accordingly.			

98	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

99	Case No.:56/1/80-ALC2/2009	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/01879/AM09/	RLA File :03/94/040/01106/AM09/	Lic.No/Date:0310512964 24.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case,			

17.09.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

- (i) The quantity of import item may be allowed as 1.05 Kg./Kg. content in export product.
- (ii) The weight of export product and import items may be re-checked by RA.

The Regional Authority may take necessary action accordingly.

100	Case No.:38/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

101	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

102	Case No.:83/1/80-ALC2/2009	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case Close
	HQ File :01/80/050/01906/AM09/	RLA File :31/24/040/00345/AM09/	Lic.No/Date:3110037942 31.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.			
	The Regional Authority may take note of the NC decision for information.			

103	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:-			

1. Information in respect of Sl.No.5 &11 of the Standard Deficiency Format.
2. Use of each export product.
3. Use of each import item in the manufacture of export product.
4. Placement of items of import.

104	Case No.:15/9/80-ALC2/2009	Party Name:OMNISCIENT PROCESS EQUIPMENTS PVT LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00106/AM10/	RLA File :03/95/040/00007/AM10/	Lic.No/Date:0310517220 24.04.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

105	Case No.:16/9/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00107/AM10/	RLA File :03/95/040/00040/AM10/	Lic.No/Date:0310517230 24.04.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

106	Case No.:4/17/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00227/AM10/	RLA File :03/94/040/00050/AM10/	Lic.No/Date:0310517619 28.04.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

107	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

	Case No.:6/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
--	---------------------------	------------------------------------	--	----------------------

108			15.09.2009	
	HQ File :01/80/050/00097/AM10/	RLA File :03/95/040/00059/AM10/	Lic.No/Date:0310520322 19.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Specific use of import items at Sl. Nos. 5 & 7 with basis/justification for the quantities of these items.			

109	Case No.:5/9/80-ALC2/2009	Party Name:KRONES INDIA PVT LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00096/AM10/	RLA File :07/24/040/00034/AM10/	Lic.No/Date:0710064835 19.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

110	Case No.:5/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00228/AM10/	RLA File :03/95/040/00067/AM10/	Lic.No/Date:0310520406 19.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Specific use of import items at Sl. Nos. 5 & 7 with basis/justification for the quantities of these items.			

111	Case No.:6/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00229/AM10/	RLA File :03/95/040/00085/AM10/	Lic.No/Date:0310520430 20.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. Accordingly it was decided to defer the case and to relist on 10.11.2009.			

112	Case No.:9/9/80-ALC2/2009	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00100/AM10/	RLA File :03/94/040/00047/AM10/	Lic.No/Date:0310520470 20.05.2009	Defer Date: 10.11.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda generated through the NIC on line system without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application and also furnish the clarification sought by the NC in its meeting dt. 21.07.2009 at the earliest. The Committee also decided to endorse the letter to the firm. The case may be relisted on 10.11.2009.

113	Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.10.09 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

114	Case No.:19/9/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00110/AM10/	RLA File :07/24/040/00063/AM10/	Lic.No/Date:0710064913 21.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 30.10.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 10.11.2009.			

115	Case No.:23/9/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00114/AM10/	RLA File :05/24/040/00107/AM10/	Lic.No/Date:0510242106 22.05.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "Pipe Length 2471 mtrs." may be specified with the quantity of export product. 2. Net weight of export product may be modified as 143 MT containing 86.68 MT of imported inputs. 3. Word "relevant" may be prefixed with the description of import item at S.No.1 4. Quantity of import item at S.No.1 may be allowed as 31.52 MT. (2520 Mtrs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.2 may be allowed as. 7000 Nos. (43.12 MT) on net to net basis. 6. Quantity of import item at S.No.3 may be allowed as 6.954 MT. (480 Nos.) on net to net basis. 7. Quantity of import item at S.No.4 may be allowed as 180 Nos. (14 kgs.) on net to net basis. 8. Quantity of import item at S.No.5 may be allowed as 1.13 MT. 9. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at S.No. 5 of import item. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

116	Case No.:22/9/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00113/AM10/	RLA File :31/24/040/00023/AM10/	Lic.No/Date:3110038528 25.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

117	Case No.:24/9/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00115/AM10/	RLA File :05/24/040/00100/AM10/	Lic.No/Date:0510242143 25.05.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Pipe Length 658 mtrs.” may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import item at S.No.1 & 4. 3. Quantity of import item at S.No.1 may be allowed as 57.12 MT. (638 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as. 19 MT (672 Nos.) on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 21.5 MT. (392 Nos.) on net to net basis. 6. Quantity of import item at S.No.4 may be allowed as 0.45 MT (56 mtrs..) inclusive of 2% wastage. 7. Quantity of import item at S.No.5 may be allowed as 0.452MT. (99 Nos.) on net to net basis. 8. Quantity of import item at S.No.6 may be allowed as 0.99MT. 9. Quantity of import item at S.No.7 may be allowed equal to quantity of Welding Wire at S.No. 6 of import item. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

118	Case No.:26/9/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00117/AM10/	RLA File :53/24/040/00002/AM10/	Lic.No/Date:5310008371 27.05.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The committee noted that the subject advance authorization has been cancelled by the RA due to technical reasons and another advance authorization has been issued. The committee accordingly decided to ask RA to forward the data of the new authorization through the online system to ratify its norms. This case may be re-listed on 10.11.2009.			

	Case No.:8/17/80-ALC2/2009	Party Name:TRF LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00231/AM10/	RLA File :02/24/040/00039/AM10/	Lic.No/Date:0210127502 10.06.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on			

119	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format. 2. Use of items of import. 3. Specification and write up of item no. 3 and 4 of import. 4. Breakup of item no. 2 of import into with and without hydraulic unit. 5. Complete set of application.
-----	--

120

Case No.:10/17/80-ALC2/2009	Party Name:OMNI LENS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
HQ File :01/80/050/00233/AM10/	RLA File :08/24/040/00059/AM10/	Lic.No/Date:0810080896 22.06.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(34)/2008-ME dated 1.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:-			
Sl.No.	Item of import	Wastage recommended	
1.	Hydrophilic Acrylic Buttons “12.7 mm dia and 3 mm thickness”	5%	
2.	Pouches	0.4%	
3.	Relevant Lens Holder	0.4%	
4.	Misc items like Optical Wax, Polishing powder, Lint free towels, inserts, Lathe tools Milling tools etc.	4% of FOB	
The Regional Authority may take necessary action accordingly.			

121	Case No.:17/17/80-ALC2/2009	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00240/AM10/	RLA File :31/21/040/00078/AM10/	Lic.No/Date:3110038963 23.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that the firm has clarified the requirement of inputs. The Committee, after taking into account the firm's clarification decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

	Case No.:22/17/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2009	Status:Case deferred
--	-----------------------------	---------------------------------------	------------------------------	----------------------

122			15.09.2009	
	HQ File :01/80/050/00245/AM10/	RLA File :03/94/040/00253/AM10/	Lic.No/Date:0310525579 24.06.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

123	Case No.:7/17/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00230/AM10/	RLA File :32/24/040/00013/AM10/	Lic.No/Date:3210040747 03.07.2009	Defer Date: 28.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

124	Case No.:1/16/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00212/AM10/	RLA File :05/24/040/00205/AM10/	Lic.No/Date:0510245460 09.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

125	Case No.:13/17/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00236/AM10/	RLA File :08/24/040/00086/AM10/	Lic.No/Date:0810081362 09.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.			

126	Case No.:2/16/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00213/AM10/	RLA File :02/24/040/00058/AM10/	Lic.No/Date:0210128862 09.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

126	1. Import items from S.Nos. 1 to 8, 12 to 15, 17 & 18 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 9 to 11 & 20 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No 16 may be allowed as 1.05 Cubic.mtrs./ Cubic mtr. content in the export product after taking clue from SION C-1708. 4. Quantity of import item at S.No.19 may be allowed as 1.02 mtrs/mtr. content in the export product after taking clue from SION C-1708. The Regional Authority may take necessary action accordingly.		
-----	--	--	--

127	Case No.:3/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00214/AM10/	RLA File :05/24/040/00220/AM10/	Lic.No/Date:0510245518 10.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

128	Case No.:4/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00215/AM10/	RLA File :05/24/040/00221/AM10/	Lic.No/Date:0510245519 10.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

129	Case No.:6/16/80-ALC2/2009	Party Name:SAHAJANAND MEDICAL TECHNOLOGIES PVT LTD,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00217/AM10/	RLA File :52/24/040/00007/AM10/	Lic.No/Date:5210027361 10.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The C&PC has desired some information vide their Letter No. 46011/79/2009-PCII dt. 3.9.09 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 10.11.2009.			

	Case No.:7/16/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00218/AM10/	RLA File :03/94/040/00262/AM10/	Lic.No/Date:0310528364 10.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The C&PC has desired some information vide their Letter No. 46011/79/2009-PCII dt. 3.9.09 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 10.11.2009.			

130	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Use of the export product. 3. Use of the each item of import. 4. Per unit requirement does not match with total requirement of the firm. 5. The firm has mentioned that the quantity of item no. 1 of import to be 20 numbers. But in the per unit requirement column, they have mentioned it to be 15kg. which needs clarification.			
-----	--	--	--	--

131	Case No.:8/16/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00219/AM10/	RLA File :05/24/040/00224/AM10/	Lic.No/Date:0510245619 10.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Specific item of export with its constituents. 2. Specific item of import at serial no. 23 and 24.			

132	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	Defer Date: 03.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that firm has failed to furnish the required information in other similar cases despite specific directions and reminders. The Committee, therefore, decided to advise the firm to appear before the NC to explain the full facts of this case also in person. The case may be relisted on 03.11.2009.			

133	Case No.:11/16/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00222/AM10/	RLA File :03/95/040/00200/AM10/	Lic.No/Date:0310528720 14.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:- 1. Information in respect of Sl.No.11 & 13 of the Standard Deficiency Format.			

134	Case No.:12/16/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00223/AM10/	RLA File :03/94/040/01112/AM09/	Lic.No/Date:0310528757 14.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S. Nos. 1 to 4 may be specified as 44.609 MT, 5.055 MT, 0.55 MT & 1.68 MT respectively. 2. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 4, 8 & 10. 3. Quantity of import item at SI No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product. 4. Quantity of import item at SI No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product. 5. Quantities of import items at S.No. 3 & 4 may be allowed 1.05 Kgs./Kg. content in the export product. 6. Quantities of the import items at SI .Nos. 5, 6 & 8 to 11 may be allowed on net to net basis with accountability clause. 7. Quantity of import item at SI No. 7 may be allowed as 741 Kgs. inclusive of 4% wastage. 9. Import of components may allowed with accountability clause The Regional Authority may take necessary action accordingly.			

135	Case No.:2/17/80-ALC2/2009	Party Name:ULTRAMATIX COMPUTER SUPPORT SYSTEMS PVT.LTD.	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00225/AM10/	RLA File :31/21/040/00107/AM10/	Lic.No/Date:3110039239 14.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm’s application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

136	Case No.:23/17/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00250/AM10/	RLA File :53/24/040/00004/AM10/	Lic.No/Date:5310008755 14.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 10.11.2009.			

137	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on			

17.09.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.

138	Case No.:3/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case approved
	HQ File :01/80/050/00226/AM10/	RLA File :03/95/040/00226/AM10/	Lic.No/Date:0310529040 16.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting informed the Committee that norm for the similar authorization No.0310490899 dated 17.10.2008 of the applicant firm has already been ratified by the NC in its Meeting No. 2/80 held on 14.04.2009. He has recommended to ratify the norms of this authorization based on norms fixed against the aforesaid authorization. The Committee accordingly decided to apply the same norms in respect of the subject advance authorization. 1. Net empty export weight of 1087 MT may be specified with the quantity of export product. 2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage. 7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for. 9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs. 10. Import item at S.No.19 may be allowed as per Packing Policy. 11. Import item at S.No.20 to be supplied alongwith export product. 12. Quantity of import item at S.No.21 may be allowed on net to net basis. 13. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

139	Case No.:20/17/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00243/AM10/	RLA File :31/21/040/00095/AM10/	Lic.No/Date:3110039293 17.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

140	Case No.:21/17/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00244/AM10/	RLA File :32/21/040/00063/AM10/	Lic.No/Date:3210040862 17.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

141	Case No.:24/17/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00251/AM10/	RLA File :02/24/040/00063/AM10/	Lic.No/Date:0210129313 21.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 10.11.2009.			

142	Case No.:26/17/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2009 15.09.2009	Status:Case deferred
	HQ File :01/80/050/00253/AM10/	RLA File :04/24/040/00034/AM10/	Lic.No/Date:0410106305 21.07.2009	Defer Date: 10.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 10.11.2009.			

S..No. 13

Case No. A- 125	M/s. CIM Tools Pvt.	HQ F.No.01/80/162/472/AM08/DES-I	Lic. No. & Date
Meeting No. 24/10	Ltd., Bangalore.	RLA F.No.07/24/40/00174/AM08	0710052000
Date: 15.09.2009		Ratification of norms	dt. 14.06.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The committee noted that the firm vide their letter no. dt. 24.08.2009 informed that the subject advance authorization has been surrendered by them. The Committee accordingly decided to close the case on the part of NC without any examination.

Sl.No.14

Case No. A- 1510	M/s.Thermal	HQ F.No.01/80/162/472/AM08/DES-I	Lic. No. & Date
	Systems Hyderabad)	RLA F.No.09/24/40/00288/AM08	091009182007
Date: 15.09.2009		Ratification of norms	dt.12.10.2007

Case No. 15.09.2009	Pvt. Ltd., Hyderabad	Ratification of norms	
---------------------	----------------------	-----------------------	--

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:-

1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.
2. Specific break up of item of import in to hand or motor operated for item no. 3 & 4 of import.

Sl.No. 99

Case No.A/R-	M/s. Sterlite	HQ F.No.01/81/50/866/AM07/DES-I	Lic. No. & Date
Meeting No. 24/10	Industries (I) Ltd.		As per list enclosed
Date: 15.09.2009		Grant of higher wastage	by the firm

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that as per the existing work distribution among the NCs the export product falls under the jurisdiction of NC-II. The Committee, after deliberating upon the case, decided to transfer the file relating to this case to NC-II under intimation to M/o Mines and the firm.

S.No.100

Case No. A/R.36	M/s. Minda Sai Ltd;	HQ F.No.01/80/50/903/AM.08/DES.I	Lic. No. & Date
Meeting No. 24/10	Mumbai	RA.F.No.03/95/40/474/AM08	Lic.No.0310440650 &
Date: 15.09.2009		Ratification of norms.	Date 23.08.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(15)/08-TSW(B)/358 dated 11.09.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

1. The firm has stated in the application that they will export 12,000 numbers of item no 1. (The above quantity is also in the licence.) But during calculation it has given calculation for export of 120,000 numbers. The items allowed are as per the licence.
2. Item no 1 of import is the cable and this office recommends for import of 323,135 meters with 2% wastage. The description may be amended to “Automotive Cable” and incorporated in the licence.
3. Item no 2 of import is the cable tie and allowed for import of 15,000 numbers under GN-4.
4. Item no 3 of import is the connector and allowed for import of 567,000 numbers under GN-4.
5. Item no 4 of import is the Sleeve and allowed for import of 36720 meters with 2% wastage. The description may be amended to “electrical insulating sleeve” and incorporated in the licence.
6. Item no 5 of import is the switch and allowed for import of 20,000 numbers under GN-4.

The Regional Authority may take necessary action accordingly.

Sl.No.101

Case No. A/R-81-A		HQ F.No.01/81/50/1055/AM07//DES.I	Lic.No. & Date
Meeting No. 24/10	M/s.Unique Punch	RA F.No.7/24/040/00863/AM07	0710050842
Date: 15.09.2009	Systems P. Ltd.,Banglore	Amendment in norms	26.3.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP present in the meeting informed the committee that reply submitted by the firm does not match with the items of export covered by the current Advance Authorization. On his recommendation it was decided by the Committee to call for the following information/clarification from the firm and to re-list

by the current Advance Authorization. On his recommendation it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.11.2009:-

1. Information in respect of Sl.No 4, 5, 11 & 11A of the Standard Deficiency Format export product wise for the export products as per Advance Authorization..

Sl.No.102

Case No. A/R-83	M/s. Blue Star Ltd; Mumbai	F.No.01/80/162/511/AM06/DES.I	Lic.No. & Date
Meeting No. 24/10		RA F.No.03/94/391/AM06	0310342378
Date: 15.09.2009		Amendment in norms	Dt. 10.8.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 10.11.2009.

S.No. 103

Case No. A/R-2	M/s. Alstom Power System Hydro India, Mumbai	F.No. 01/80/50/01123/AM07/DES.I	Lic.No. & Date
Meeting No. 24/10		RA F.No.03/94/040/1082/AM07	03104013870
Date: 15.09.2009		Amendment in norms	Dt. 28.12.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 10.11.2009.

S.No. 104

Case No. A/R-3	M/s. Alstom Power System Hydro India, Mumbai	F.No. 01/80/50/843/AM07/DES.I	Lic.No. & Date
Meeting No. 24/10		RA F.No.03/94/040/834/AM07	0310406393
Date: 15.09.2009		Amendment in norms	Dt. 02.11.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 10.11.2009.

S.No. 105

Case No.A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HQ F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
Meeting No. 24/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640
Date: 15.09.2009		Consideration of combined norms	Both dt. 02.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.

S.No.106

Case No. A/R-5	M/s. Rochem Separation	F.No. 01/81/50/956/AM07/DES.I	Lic.No. & Date
----------------	------------------------	-------------------------------	----------------

Meeting No. 24/10	Systems (India) P. Ltd.	RA F.No.03/95/040/1491/AM0/	03104214/2
Date: 15.09.2009		Ratification of norms	28.02.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of DIPP present in the meeting informed the Committee that the firm has not furnished the required information in their reply. Accordingly, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with following information otherwise their case will be rejected. The case may be relisted on 03.11.2009.

Basis/documentary evidence in support of use of 494 Nos. of Flanges in the export product.

S.No.107

Case No. A/R –19	M/s. Ultra Engineers, Pune	HQ F.No. 01/80/50/01224/AM08/DES-I	Lic.No. & Date
Meeting No. 24/10		RLAF.No. 31/24/040/317/AM08	3110032245
Date: 15.09.2009		Revision of Norms.	10.1.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(125)/09-TSW(B) dated 16.09.2009 informing that the firm's application was earlier ratified with 35% wastage as the firm had not submitted proper reply. The firm has represented for higher wastage. The firm proposes to import raw material of weight 2838.66 MT with wastage of 103%. The firm has submitted detailed calculation of wastage with plate lay out. They have been able to cut small components from off cuts. The firm was asked to calculate wastage based on the lay out plan for major components individually. It was observed that wastage as per the new lay out was much higher than claimed by the firm. Considering manufacturing process, gross wastage comes to 100%. The manufacturing process involves Oxy cutting, machining. There is loss due to off cuts also. The break up of the three losses is as follows. (i) Burning loss- 15% (ii) Off cuts- 45% (iii) Turning and milling- 40%. Burning loss is non recoverable, 25% recovery may be considered on off cuts (lower recovery as the firm is manufacturing components out of off cuts) and 20% recovery on Turning and milling. Then total recovery comes to 21%. The Committee, after deliberating upon the case, decided to modify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. After considering 79% net wastage, import item may be allowed as 2500MT.
2. The description of export product may be amended to “wind mill components made of steel (118582 numbers) of weight 1396.388 MT” and the same may be incorporated in the licence.

The Regional Authority may take necessary action accordingly.

-
-
-

S.No.108

Case No.A/R-30	M/s. Deltor Technik India Pvt. LTd.,	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No. 24/10		RLA No.07/24/040/00457/AM08	0710053565
Date: 15.09.2009		Ratification of norms	dt.27.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Total net weight of export products may be specified as 269291 Kgs.
2. Word “Relevant” may be prefixed with the description of import item and its quantity may be allowed as applied for i.e.255682 Kgs inclusive of 5 % wastage.

The Regional Authority may take necessary action accordingly.

S.No.109

Case No.A/R-31	M/s. Jord Engineers	HQ F.No.01/80/50/01132/AM03/DES-I	Lic. No. & Date
Meeting No. 24/10	(I) Ltd.,	RLA No.34/80/040/00336/AM03	3410005671
Date: 15.09.2009		Ratification of norms	dt.25.10.2002

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The committee noted that RA has reported that case is pending for redemption for want of norms from the NC. The Committee therefore handed-over the case file to DIPP for early examination and submission of comments. The case may be re-listed on 10.11.2009.

Sl.No.27

Case No. C-32	M/s. Cooper Foundry Pvt.	HQ F.No.01/80/162/1523/AM08/DES-I	
Meeting No. 24/10	Ltd., Satara.	Fixation of SION Ref. From SEEPZ,	
Date: 15.09.2009		Mumbai.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 10.11.2009.

S.No.28

Case No.C-28	M/s.Bearing	HQ F.No.01/80/162/869/AM09/DES.I	Lic.No. & Date
Meeting No. 24/10	Manufacturing Co. Ltd.	RA F.No.	
Date: 15.09.2009		Increase in value cap-DEPB.	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that FOB value data for the last 6 months alongwith copies of shipping bills through EEPC are still awaited from the firm despite reminder. **The data given for the earlier period are not acceptable for consideration.** The Committee, therefore, decided to issue final reminder to the firm to furnish the required information through EEPC by 30.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.

S.No.29

Case No.C-31	M/s.Rajkot Engg.	HQ F.No.01/80/162/1245/AM09/DES.I	Lic.No. & Date
Meeting No. 24/10	Association, Rajkot.	RA F.No.	
Date: 15.09.2009		Revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined)	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Committee observed that bills of entries for the last 6 months alongwith copies of shipping bills through EEPC are still awaited from the firm despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information through EEPC by 30.10.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 10.11.2009.

S.No.30

Case No.C-33	M/s. Mangal Steel	HQ F.No.01/80/162/40/AM09/DES.I	Lic.No. & Date
Meeting No. 24/10	Enterprises Ltd.	RA F.No.	
Date: 15.09.2009		Revision of value cap under DEPB	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The Member Secretary informed the committee that firm's representation to revise the value cap under the DEPB is based on the old data provided by them, as they are now not exporting the product on competitive reason. The issue has been examined on file and the position already reported to PC-IVB Section (**DEPB Committee**) for consideration. The committee therefore, decided to close the case on the part of NC.

S.No.31

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 24/10		
Date: 15.09.2009		Alleged swindling of several crores of Govt. revenue –DEPB.

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The committee noted that M/s Panch Ratna Fastners (P) Ltd. informed that they have not made any such complaint. The committee accordingly decided to report the position to DEPB Committee and EEPC. However, it was also decided to review the matter after collecting the data from the EEPC. The committee **also** decided to remind EEPC **to furnish** the relevant data **called for** to examine the case. The case may be re-listed on 10.11.2009.

S.No.32

Case No. C-10	M/s. Hindalco Industries Ltd., Gujarat	HQ F.No.01/80/162/00385/AM10/DES-I	
Meeting No. 24/10		Clarification of the norms	
Date: 15.09.2009			

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 24/10 held on 17.09.2009 as per the agenda. The committee noted that M/o Mines had sought copy of application. Since, the issue is relating to clarification, suitable reply already given to M/o Mines. The Committee, accordingly, decided to remind M/o Mines to expedite their comments. The case may be re-listed on 10.11.2009.

-
-

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman